

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.540/2003

(2)

This the day of 10th March, 2003

Hon'ble Sh.Shanker Raju, Member(J)

1. Smt. Sudesh,
W/o Sh. Kiran Pal,
R/o E-2/178, Sultanpuri, Delhi.
2. Smt. Guddi,
W/o Sh. Jagdish,
R/o C-1/403, Sultanpuri, Delhi.
3. Smt. Birmi,
W/o Sh. Karamvir,
R/o B-377, Mangolpuri, Delhi.
4. Smt. Kamlesh,
W/o Sh. Subhash,
R/o J-10, Shakurpur, Delhi.

...Applicants.

(By Advocate: Shri Raj Singh)

Versus

1. Govt. of NCT, Delhi
through its Chief Secretary,
Players Building,
I.P.Estate,
New Delhi.
2. Director of Education,
Dept. of Education,
Govt. of NCT, Delhi,
Old Sectt.,
Delhi.
3. Deputy Director of Education,
Distt. West-B,
Karampura,
New Delhi.
4. Vice Principal,
Govt. Boys Middle School,
Phase-II, Nangloi,
Delhi.
5. Principal,
Govt. Girls Sr. Sec. School,
J.J. Colony No.2,
Nangloi, Delhi.
6. Vice Principal,
Govt. Co-Ed, Sec. School,
Punjabi Basti,
Nangloi, Delhi.

(13)

7. Principal,
Govt. Sarvodaya Kanya Vidyalaya,
Nangloi,
Delhi. Respondents

ORDER(ORAL)

By Hon'ble Sh.Shanker Raju, Member(J)

As directions contained in order dated 15.11.2002 in OA 2976/2002 filed by applicants are yet to be complied with by respondents, learned counsel for applicants seeks and is allowed to withdraw the OA with liberty to take appropriate proceedings in accordance with law.

2. Accordingly, OA is dismissed as withdrawn with liberty as prayed for. No costs.

S. Raju
(Shanker Raju)
Member(J)

/rao/